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Court No. 1.

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD.

Registration (T.A.) No. 852 of 1987

Om Prakash Sharma & others Petitioners.
Versus
Union of India & others Respondents.

Hon'ble Ajay Johri, A.M.

Sri P. Mathur, learned counsel for the respondents No. 1 to 5, has filed an application saying that as a subsequent development the transfer order dated 6.9.1981 has been cancelled by the Divisional Railway Manager, Lucknow in terms of the office letter No. E-II/283/TC-TTE/87, dated 4.5.1987 and accordingly the petitioners have been posted as Travelling Ticket Examiners in the Lucknow Division. Thus the claim, which was the subject matter of the petitioners, has been granted by the answering respondents. Hence the writ petition has become infructuous.

2. No one has appeared on behalf of the petitioners.
3. Under the above circumstances the application (Writ Petition No. 4997 of 1981) is dismissed as having become infructuous. Parties will bear their own costs.

3/8/88
MEMBER (A).

Dated: August 16, 1988.

PG.